

श्री लखन लाल कपूर : मैं मंत्री महोदय से जानना चाहता हूँ कि अभी किन-किन स्थानों पर आयल एक्सप्लोरेशन के काम चल रहे हैं और उसके क्या परिणाम सामने आये हैं? बंगाल की खाड़ी में स्थित अंडमान निकोबार द्वीप समूह के पास भी जो एक्सप्लोरेशन हो रहा है, उसकी भी क्या स्थिति है ?

श्री हेमवती नन्दन बहुगुणा : यह प्रश्न तो सिर्फ तमिलनाडु से संबंधित है, लेकिन माननीय सदस्य अगर जानकारी चाहेंगे तो पत्र से सूचित कर सकता हूँ ।

श्री लखन लाल कपूर : प्रश्न के भाग (ग) में साफ लिखा है कि इस उद्देश्य के लिए कौन-कौन से स्थान चुने गये हैं ।

MR. SPEAKER: He says, he will inform you in writing.

SHRI A. BALA PAJANOR: The Minister has stated that for the past 15 years they have been going on with the exploration and I am happy to note that the centre is located at Karaikkal which is my territory. But unfortunately, they are shifting it to Andhra Pradesh. The Minister says that they will come to the conclusion some time in September but that office and exploration centre have been shifted from Karaikkal to Hyderabad or some other place. Is he aware of this fact? I would like to know the depth of the drilling that is going on because there is an opinion and also I have got some expertise report on this matter that the rigs that are used in Karaikkal area and Cavery Basin where they struck oil some time back, are very shallow in comparison to that of Bombay High and of Assam High. We are informed that the rigs are of a mediocre standard and that is the reason why they are not able to strike oil. Is that a fact? or is there any bi-partisan attitude being applied by his Ministry in this matter?

SHRI H. N. BAHUGUNA: It is not correct to say that the rigs used in this exercise have been dealing with

shallow structures. For example, in the Gulf of Mannar, we have upto 3778.3 metres. In the Karaikkal area, we have drilled 7 wells and in 7 wells we have gone upto ranging from about 1700 to over 3000 metres. The point is that geological people tell us to which structure and to which level we should go. It is not that we just go on digging the whole earth down below. In the Karaikkal area, the number of wells drilled is 7 and 7 is not a small number. Each well costs approximately half-a-crore of rupees i.e. 5 million rupees. The total number of deep well drilled is 18. The number of structural wells drilled is 10.

Now, it is true that we have shifted some of the equipment to Andhra area. But it is not a question of giving it up. We have limited resources and we keep on moving things from one point to another. We are waiting for the Asemara business to be settled.

राजभाषा अधिनियम, 1963 के अधीन बनाये गये नियमों का क्रियान्वयन

* 104. श्री नवाब सिंह चौहान : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन के मंत्रालय/विभाग ने अपने सम्बद्ध और अधीनस्थ कार्यालयों को राजभाषा अधिनियम, 1963 और उसके अधीन जून, 1976 में बनाये गये नियमों से अवगत करा दिया है और क्या उनसे इन का पालन करने के लिए कहा है ;

(ख) यदि हाँ, तो क्या उन के मंत्रालय/विभाग ने यह सुनिश्चित किया है कि उनका पूरी तरह से पालन हो; और

(ग) यदि नहीं, तो इस के क्या कारण हैं और उनका पालन किया जाना सुनिश्चित करने के लिए क्या कार्यवाही की जा रही है ?

बिधि, न्याय और कम्पनी कार्य मंत्री
(श्री शान्ति भूषण) : (क) जी हां।

(ख) जी हां

(ग) प्रश्न ही नहीं उठता।

श्री नवाब सिंह चौहान : मंत्री महोदय ने अपने जवाब में कहा है कि उन के मंत्रालय में राजभाषा अधिनियम और उस के अधीन बनाये गये नियमों का पालन हो रहा है, और उनके मंत्रालय/विभाग ने यह मुनिश्चित किया है, कि उन का पूरी तरह से पालन हो। मैं मंत्री महोदय से जानना चाहता हूँ क्या वास्तव में उनका पालन हो रहा है या नहीं। उदाहरण के लिए, इस सम्बन्ध में क्रियान्वयन समितियाँ बनाई जानी चाहिए। मैं जानना चाहता हूँ कि कितनी क्रियान्वयन समितियाँ बनी हैं क्या उन्होंने कोई मीटिंग्स की हैं, या वे मीटिंग्स कागज़ों तक ही रह गई हैं। मंत्री महोदय किस तरह जानते हैं कि जो निश्चय किये गये हैं, उन पर अमल हो रहा है ?

श्री शान्ति भूषण : जी हां, उन पर अमल हो रहा है। 1976 में रूल्ज बने थे कि हिन्दी भाषी राज्यों को अगर कोई पत्र यहां से जाय, तो वह हिन्दी में जाना चाहिये, जब तक कि कोई खाम बज्रह न हो—और अगर कोई खाम बज्रह भी हो, तो अंग्रेज़ी का ट्रांसलेशन उस के साथ जाना चाहिए। हमारे अधीनस्थ कार्यालयों, जैसे इनकम टैक्स ट्रिब्यूनल, को इस सम्बन्ध में आदेश दिये गये हैं। तीन तीन महीने के बाद उन की रिपोर्ट आती है। अगर कोई कमी पाई जाती है, तो उन का ध्यान उस की तरफ़ आकर्षित किया जाता है और कहा जाता है कि सब प्रावधानों का पूरी तरह से पालन किया जाये।

श्री नवाब सिंह चौहान : मेरी जानकारी है कि इस पर अमल नहीं हो रहा है। क्या मंत्री महोदय फिर से इस की जांच करवायेंगे कि क्या वास्तव में इस पर अमल हो रहा है या नहीं, या जो अधिकारी निरीक्षण के लिए जाते हैं, वे वैसे ही लिख देते हैं कि अमल हो रहा है ?

श्री शान्ति भूषण : अगर माननीय सदस्य मेरा ध्यान इस तरफ़ आकर्षित करेंगे कि कहीं अमल नहीं हुआ है, तो मैं जरूर उम पर समुचित कार्यवाही करूंगा।

श्री राम विलास पासवान : यदि उस का पालन न हो, तो क्या मंत्री महोदय के पास कोई दंड का विधान भी है या नहीं ?

श्री शान्ति भूषण : पालन तो सरकारी मशीनरी और अफसरों के द्वारा होना है। अगर वे पालन नहीं करते हैं, तो उन के खिलाफ़ जरूर एक्शन लिया जा सकता है—उन्हें दण्ड दिया जा सकता है।

श्री राम विलास पासवान : क्या दंड दिया जा सकता है ?

श्री शान्ति भूषण : माननीय सदस्य पहले यह तो बतायें कि कहां पालन नहीं हो रहा है। मेरी जानकारी है कि पालन हो रहा है।

SHRI C. K. CHANDRAPPAN: I would like to draw the attention of the hon. Minister to the fact that from the Ministry of Health several letters have been sent to Kerala in Hindi and it has reached to such an extent that the State Government of Kerala which is very reasonable on the language issue had to tell the Ministry that, hereafter, they would reply in Malayalam if the letters were sent in Hindi. I want to know whether this has come

to his notice and, if such things happen would he give an assurance to this House that the language policy which was adopted by the Parliament would be adhered to by the Government of India faithfully?

SHRI SHANTI BHUSHAN: I have no information about the facts which have been stated by the hon. Member. But I have not the slightest hesitation in assuring him that the language policy which has been adopted shall be adhered to and the rules which have been framed will be enforced.

[श्री सुवराज : मंत्री महोदय को पता होगा कि संसद के संकल्प तथा राजभाषा अधिनियम, 1963 और 1967 के अनुसार विभागीय आदेश, पारपत्र, सूचना, अधिसूचना, प्रतिवेदन आदि दुभाषी रूप में जारी होना अनिवार्य है। इतना ही नहीं, गृह मंत्रालय का यह निर्देश है कि प्रत्येक 25 कर्मचारियों पर एक कर्मचारी हिन्दी के कार्य के लिए होगा। क्या मंत्री महोदय के विभाग द्वारा इन दोनों निर्देशों का अनुपालन हो रहा है ?

श्री शान्ति भूषण : माननीय सदस्य ने कहा कि अधिसूचना वगैरह द्विभाषी होनी चाहिए। वे होती हैं। उन्होंने जो यह कहा है कि 25 कर्मचारियों पर एक कर्मचारी हिन्दी के कार्य के लिए होना चाहिए, उस के बारे में मुझे इस समय जानकारी नहीं है।

SHRI K. GOPAL: I would like to know from the Minister whether it is a fact that a directive has been issued to non-Hindi speaking States—when they correspond with Centre—to send a Hindi translation also along with the English letter. Sir, our hon. Prime Minister is also here. I am told that there are some instances in States where Hindi is not there. Normally, they carry on correspondence in English with the Centre. But they have been asked to send Hindi translation also along with the English letter. I want

to know whether it is a fact and whether you would rectify it.

SHRI SHANTI BHUSHAN: The appropriate rules—in 1976 the official languages used for official purposes—the Union rules of 1976 provide that a communication from the Central Government office to a State or a Union Territory in region C—in region C are those States which are non-Hindi Speaking—or to any office not being a Central Government office shall be in English. That is the provision.

MR. SPEAKER: Q. No. 105.

(Interruptions)

SHRI K. GOPAL: My question was whether a directive has gone now.

MR. SPEAKER: His question was whether a

(Interruptions)

Do not interfere in the middle. His question was whether a communication had been sent to certain governments asking them to send replies in Hindi also.

SHRI SHANTI BHUSHAN: It is not in my knowledge, Sir.

SHRI RAGAVALU MOHANARANGAM: A communication has already been sent. (Interruptions).

MR. SPEAKER: Q. No. 165. (Interruptions) Shrimati Parvathi Krishnan.

SHRI RAGAVALU MOHANARANGAM: I can quote so many instances. (Interruptions) The communications were already sent to certain offices. (Interruptions)

SHRI K. GOPAL: He says, "It is not within his knowledge." Let him say 'yes' or 'no'.

MR. SPEAKER: QY. No. 105. (Interruptions)

SHRIMATI PARVATHI KRISHNAN: We would like to know why does he not say? (Interruptions).

MR. SPEAKER: No, no.

SHRI K. GOPAL: We want to know the Government's stand whether it is a fact; whether any directive has gone to States where official language is not Hindi. (*Interruptions*) They want them to send Hindi translation along with the English reply. That is my question.

SHRI RAGAVALU MOHANARANGAM: I can show you the communication.

THE PRIME MINISTER (SHRI MORARJI DESAI): I do not know who has sent this communication. I will certainly look into it and find out. There is no question of forcing anybody to do it in Hindi.

MR. SPEAKER: He said that he would look into the matter.

SHRIMATI PARVATHI KRISHNAN: We wanted an assurance to rectify it.

MR. SPEAKER: Q. No. 105. You cannot have supplementary questions on every question.

**Hunger strike by N.E. Railway
Mazdoor Union Divisional
Committee**

*105. **SHRIMATI PARVATHI KRISHNAN:** Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the North Eastern Railway Mazdoor Union Divisional Committee staged a mass relay hunger strike from August 29, 1977 to September 1, 1977 and 37 points charter of demands was submitted; and

(b) if so, the details of the charter of demands and action taken thereon by the Railway administration?

THE MINISTER OF RAILWAYS (PROF. MADHU DANAVATE): (a) and (b). A statement is laid on the Table of the House.

Statement

(a) and (b). Workers of N.E. Railway Mazdoor Union, Samastipur Division, submitted on 9th August, 1977 a Memorandum containing a charter of 38 demands to the General Manager, N.E. Railway, through the Divisional Superintendent, Samastipur.

There was no mass relay hunger strike from August 29, 1977 to September 1, 1977. One individual resorted to hunger strike in front of the office of the Divisional Superintendent, Samastipur, from 8.00 hours of 2-9-77 to 21.00 hours of 7-9-1977 to focus the attention of the administration towards the charter of 38 demands.

The demands contained in the charter are given in the Annexure to this statement. [*Placed in Library. See No. LT-1645/78*].

In accordance with Government's policy, staff representations received from any source are given due consideration and necessary action is taken. The demands of all categories of staff are considered and solved through the various tiers of the Permanent Negotiating Machinery and the Joint Consultative Machinery.

The demands contained in the charter have accordingly been considered and such action as is necessary and feasible has been taken on most of the demands while a few are still under active consideration.

SHRIMATI PARVATHI KRISHNAN: The Minister has very kindly laid a statement on the Table of the House. In the statement, he says in reply to parts (a) and (b), "The demands contained in the charter have accordingly been considered and such action as is necessary and feasible has been taken on most of the demands, while a few are still under active consideration." Sir, I should have thought, when we are asking for information the Minister should have at least informed us which demands have been considered and on which action has been taken